

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHIVALIK COTSYN PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Shivalik Cotsyn Private Limited
2.	Date of incorporation of corporate debtor	23-09-1993
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111UP1993PTC015765
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Delhi Road, Saharanpur, Uttar Pradesh, India PIN -247001
6.	Date of closure of Insolvency Resolution Process	06.02.2024
7.	Liquidation commencement date of corporate debtor	22.08.2024 (NCLT order uploaded on 25.08.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Dinesh Kumar IBBI/IPA-001/IP00860/2017-18/11442
9.	Address and e-mail of the liquidator, as registered with the Board	Room No. 7, First Floor, Chatarbhuj Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:dkgc2004@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Room No. 7, First Floor, Chatarbhuj Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:shivalik.cotsyn.cirp@gmail.com
11.	Last date for submission of claims	21.09.2024

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench) has ordered the commencement of liquidation of **Shivalik Cotsyn Private Limited** on **22.08.2024** (NCLT order uploaded on 25.08.2024) .

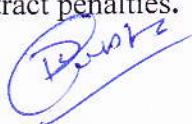
The stakeholders of Shivalik Cotsyn Private Limited are hereby called upon to submit their claims with proof on or before 21.09.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Weblink for downloading the appropriate form is : <http://ibbi.gov.in/download>

Submission of false or misleading proof of claims shall attract penalties.

Date : 28.08.2024
Place : Panipat


Dinesh Kumar
Liquidator
IBBI/IPA-001/IP00860/2017-18/11442

Upto ₹5L a month for influencers in UP's new digital media policy

TIMES NEWS NETWORK

Lucknow: The state cabinet on Tuesday approved the UP Digital Media Policy, 2024, to disseminate information about welfare/beneficial schemes/achievements and the benefits to the people of the state through digital media platforms and other similar social media platforms.

The agencies/firms concerned will be listed and encouraged to issue advertisements to display content/videos/tweets/posts/achievements of the govt on digital mediums like X (formerly Twitter), Facebook, Instagram, and YouTube.

The release of this policy will ensure that the residents of the state who are living in different parts of the country and abroad get employment in large numbers, said a govt spokesperson. The process of listing has been divided into four categories based on subscribers/followers. For payment to account holders/operators/influencers of X, Facebook, and Instagram, the category-wise maximum payment limit has been fixed at Rs 5 lakh, Rs 4 lakh, Rs 3 lakh, and Rs 2 lakh per month, respectively.

For payment of videos/shorts/podcasts on YouTube, the category-wise maximum payment limit has been fixed at Rs 8 lakh, Rs 7 lakh, Rs 6 lakh, and Rs 4 lakh per month, respectively. In case of uploading objectionable, legal action has been arranged against the agency/firm concerned as per rules. Under no circumstances should the content be indecent, obscene, and anti-national.

Road Surcharge of ₹2 Road Surcharge of Rs. 2 is applicable on this edition for all the locations except Dehradun, Doiwala, Jolly Grant, Mussoorie, Rishikesh, Haridwar, Roorkee, Saharanpur, Nainital, Haldwani, Rudrapur, Meerut, Modinagar, Mohiuddinpur, Muradnagar & Aligarh, Moradabad, Agra & Allahabad. This surcharge will be in addition to the regular cover price printed on the masthead.

'Understaffed' forest dept asks locals to toe leopard advisory

With Over 50% Vacancy, Rangers Find It 'Tough To Avert Conflicts'

Harveer Dabas | TNN

Bijnor: The forest department in Bijnor district asked villagers to follow guidelines to prevent leopard attacks as it is facing a staff crunch amid an increase in man-animal conflict in the region. Over the past 18 months, leopards have claimed the lives of 24 people in Bijnor. Recently, three individuals were killed in Pilana and Jalapur Bhud villages.

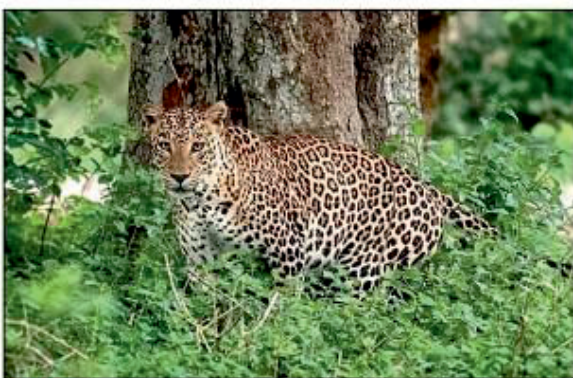
A senior official requesting anonymity told TOI, "With a staff strength of just 45% of sanctioned number, Bijnor forest department is having a tough time in its duties such as averting man-animal conflict and protecting the green cover, its wildlife habitat and saplings sown every year."

"There are 106 sanctioned vacancies in Bijnor and 56 are lying vacant. There are just five forest rangers against sanctioned 12, three SDOs against seven, 18 van darogas against 34 sanctioned posts, and 22 forest guards against 53 posts," he added.

BIG CATS ON PROWL

A forest team from Pilibhit Tiger Reserve (PTR) is camping in Bijnor. In addition, a team from Dudhwa National Park (DNP) is yet to come. According to sub-divisional forest officer Gyan Singh, Mudit Gupta, landscape coordinator of UP's WWF, is coming to Bijnor. He is looking after DNP and will inspect the spot where the leopard attacked villagers.

"We have set up 11 cages and 18 camera traps in the area and written to senior authorities to declare the big cat a man-eater. We have appealed to villagers to take precautions listed by forest department to avoid leopard attacks," Singh said. Notably, the much-needed census of leopards in Bijnor district is on the cards.



IN SPOT: Leopards have killed 24 people in Bijnor in 18 months

Blocked corridor threatens wildlife movement in PTR

Keshav Agarwal | TNN

Pilibhit: The authorities of Pilibhit Tiger Reserve (PTR) are grappling with blockage of Garha-Lalpur wildlife corridor located between two fragmented parts of the reserve's Mala forest range.

The corridor, around three-km wide and two-km long, has been encircled by local farmers with solar wire fencing. Challenging prohibitions imposed by forest rules, farmers have also used barbed wire in fencing at many spots.

Divisional forest officer (DFO) of PTR, Manish Singh, said blockage of the corridor has not only restricted natural movement and dispersal of wildlife from one region to another, but barbed wire fencing has posed perilous conditions of causing injuries to wild animals, including tigers.

"The corridors play a crucial role in connecting fragmented wild habitats. The dispersal of wildlife is essential for maintaining genetic diversity within wild populations, which provides immunity against various diseases. Moreover, corridors help in mitigating wildlife straying in rural areas and also open doors for better opportunities of food and prey," Singh said.



Challenging prohibitions imposed by forest rules, farmers have also used barbed wire in fencing at many spots

"We are striving to convince local farmers to give a 100-metre wide passage for wildlife to use the corridor if removal of wire fencing from the entire stretch is not possible, but it hasn't produced any desired outcome," he further said.

A farmer, whose agricultural land is in the corridor's stretch, said, "We cannot afford incessant movement of tigers through our fields and threaten our safety. Besides, stray cattle will damage standing crops by massive grazing. What will we gain by giving a passage to wildlife through our fields?" he questioned.

The DFO said that wildlife would be compelled to prowl in villages due to the blocked corridor. This situation would simply intensify the possibilities of man-animal conflicts.

Pack of wolves kill another child in Bahraich

Lucknow: In a fresh attack on Monday night, a child was killed and three others were injured by a pack of wolves that has been terrorising the Bahraich's Mahsi tehsil area, located barely 130 km from the state capital, since the last two-and-a-half-months.

Ayansh, 7, was attacked while he was sleeping beside his mother, Roli, in the courtyard of their home. The body covered in deep scratches and with head devoured was recovered on Tuesday morning, just 500 m away. This incident comes a day after the wolf killed a woman, marking the second fatality in 24 hours.

Over the past 47 days, the pack of wolves in the Harid and Kherighat police stations areas of Bahraich has been responsible for the deaths of seven people. TNN

Probe to see if trapped leopard killed 5yo last wk

Dehradun: A forest team in Rikhnikhil captured a leopard on Monday, which is undergoing a medical examination to determine if it killed a 5-year-old boy last week while he was visiting his maternal grandparents' home to celebrate Raksha Bandhan.

Villagers from Pauri protested in Rikhnikhil against human-wildlife conflicts in the region due to multiple leopard sightings. "Human-wildlife conflict in the state needs to be addressed. We want changes in laws related to forests and wildlife," said Pramod Rawat, pradhan of Bayela Malla gram sabha.

Meanwhile, Swapnil Anirudh, divisional forest officer Pauri Garhwal said, "We collected samples from both victim and leopard. However, at this stage, we cannot confirm if it is the same leopard." Shivani Azad

Woman dies of 'panic attack' after police raids at house

Cops Suspect Cow Slaughter; No Banned Meat Found At Home

Harveer Dabas | TNN

Bijnor: A 55-year-old woman died from an alleged panic attack that triggered her chronic asthma following a police raid at her home in Khatai village under Kiratpur police station area of Bijnor.

The raid was conducted after receiving a tip-off about alleged cow slaughter at her residence on Monday.

While the raid did not confirm that the woman, identified by her first name, Razia, was involved in any illegal activity, four cops involved in the raid were transferred soon after the death led to protests locally. Police officials however claimed the transfers were a "routine measure".

Family members of Razia said that she had long been battling a respiratory condition and was undergoing regular treatment in Dehradun. Her family, including her husband, Naseem, accused the police of causing her death by forcefully entering their home and behaving in a manner that terrified her.

Naseem said, "They ransacked the household articles while we pleaded that we had not stored anything banned in the state. My wife had a panic attack due to the police's behaviour. Shortly after cops left, she collapsed. We rushed her to the local clinic, where she was pronounced dead."

The police raid was triggered by a call received through UP-112, a police emergency service, from a woman who reported cow slaughter at Naseem's house. Bijnor SP Abhishek Jha said, "A Police Re-

RAZIA'S HUSBAND SAYS

They ransacked the household articles while we pleaded that we had not stored anything banned in the state. My wife had a panic attack due to the police's behaviour. Shortly after cops left, she collapsed. We rushed her to the local clinic, where she was pronounced dead

NASEEM

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The police raid was triggered by a call received through UP-112, a police emergency service, from a woman who reported cow slaughter at Naseem's house. Bijnor SP Abhishek Jha said, "A Police Re-

sponse Vehicle (PRV) and local officers immediately reached the spot. No evidence of any cow being slaughtered was found at the house, and no objectionable object was recovered." The body was sent to the district hospital for an autopsy to determine the exact cause of death, Jha added. "The investigation revealed that the woman had been suffering from a respiratory disease for a long time and was undergoing regular treatment. Legal action will be taken as per rules against the person giving misleading information on UP-112."

Meanwhile, the incident sparked controversy and outrage in the local community. While four police personnel involved in the raid were transferred to another station soon after the incident, Jha said it was "a routine measure due to their long postings in Kiratpur". He also said the police acted on a legitimate tip-off and were not at fault.

However, local community demanded stricter action against police personnel. Samajwadi Party MLA Manoj Kumar Paras led a delegation of local leaders and Muslim clerics to the SP's office, pressing for accountability and justice for the bereaved family.

140 fall ill after eating contaminated flour on Janmashtami

Mohammad Dilshad

@timesofindia.com

Agra: More than 140 people from various villages in the Farah area, including Parkham, Baroda, Mirzapur, and Mahdooom Khairat, fell ill after consuming dishes made from buckwheat flour (kuttu ka atta) during Janmashtami celebrations in Mathura late on Monday. Local health authorities swiftly responded to the outbreak, with six critically ill patients transferred to Agra's S.N. Medical College. Many others were admitted to the district hospital and the 100 Beds hospital.

Authorities have launched an investigation into the source of contamination, focusing on the buckwheat flour supply. The local health department is actively working to identify the cause and prevent further cases.

District magistrate Shalendra Kumar Singh said, "Teams under the chief medical officer's supervision were dispatched to various villages after we received reports of illness. Patients were brought to community health centres, and due to the large number, some were shifted to district hospitals and private facilities. The administration is covering treatment costs, even for those in private hospitals."

The district administration has formed a joint team, including officials from the food and drugs and revenue departments, to trace the source of the buckwheat flour and collect samples for testing. Senior medical officer Bhudev Singh said, "We are monitoring all patients. Symptoms include vomiting and diarrhoea. As many as 40 patients are being treated at SN Medical in Agra."

Krishna Devi, a patient in Mathura, said, "My family and I began feeling dizzy and started vomiting after consuming rotis made from the flour. My father and brother were referred to Agra, and I am receiving treatment here."

Another patient, a resident of Baroda village, said, "We have always used kuttu ka atta during our fasts, but this time, something went wrong. We ate the pakoras, and everyone in the family was sick within hours."

Local authorities are continuing their investigation and urging residents to avoid consuming any leftover buckwheat flour products.

DM SAYS

The administration is covering treatment costs, even for those in private hospitals

SHAIKENDRA SINGH

Man kills wife over infertility, cooks up robbery story

Kanwardeep Singh

@timesofindia.com

Bareilly: A 32-year-old man in Budaun murdered his wife for failing to conceive a child.

Police said Mohd Sartaj initially attempted to mislead the police by claiming they were attacked by robbers while taking a shortcut to their village in Ujhani area of the district after arriving from Delhi. He said his wife, Nida (26), was injured when she refused to surrender her valuables, and he sustained injuries trying to defend her.

After five hours of interrogation, Sartaj confessed to killing his wife with a surgical blade and knife. The police recovered the murder weapons and gloves used during the crime. The couple had been married for four years, and the motive was revealed to be Nida's inability to conceive. Sartaj has been charged with murder and concealing evidence.

Agra Social forestry division collaborates with Wildlife SOS

Agra: The Social Forestry Division, in collaboration with Wildlife SOS, organised a workshop on wildlife crime prevention at the divisional office in Agra on Tuesday. The event, attended by over 50 forest department officers – including forest guards, deputy rangers, range forest officers, and sub divisional officers – focused on educating participants about critical wildlife protection laws. TNN

'Undecided' prices stall advance diagnostic tests at Doon Hosp

Tanmayee Tyagi

@timesofindia.com

Dehradun: While basic radiological tests, such as general ultrasounds and X-rays in OPD of Government Doon Medical College and Hospital, are now conducted regularly, advanced diagnostic tests have been stalled for some time due to unresolved pricing issues. Sources at the hospital said these advanced tests have been on hold for four months.

"There has been a delay in conducting advanced diagnostic tests like colour or contrast doppler due to undecided pricing. We are awaiting a final decision from state govt, after which we will resume these investigations," said deputy medical superintendent, Dr Dhananjay Dobhal.

Additionally, a new EEG machine remains unused due to lack of technical personnel



HEALTHCARE GAPS

to interpret the reports. Sources revealed the current third-party lab lacks expertise to handle advanced tests such as EEG with brain mapping, forcing patients to turn to private clinics for these services.

Patients from Coronation District Hospital requiring advanced diagnostics are typically referred to Doon Hospital. However, with operations currently on hold, many are compelled to seek these tests at private facilities, where costs are three to four times higher than at govt hospitals. Some tests can cost more than Rs 15,000, said sources.

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF SHIVALIK COTSYN PRIVATE LIMITED	
S.No.	PARTICULARS
1	Name of corporate debtor
2	Date of incorporation of corporate debtor
3	Authority under which corporate debtor is incorporated / registered
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Date of closure of Insolvency Resolution Process
7	Liquidation commencement date of corporate debtor
8	Name and registration number of the insolvency professional acting as liquidator
9	Address and e-mail of the liquidator, as registered with the Board
10	Address and e-mail to be used for correspondence with the liquidator
11	Last date for submission of claims

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench) has ordered the commencement of liquidation of **Shivalik Cotsyn Private Limited** on **22.08.2024** (NCLT order uploaded on 25.08.2024).

The stakeholders of Shivalik Cotsyn Private Limited are hereby called upon to submit their claims with proof on or before 21.09.2024, to the liquidator at the address mentioned against item No.10.

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Place : Panipat

Dinesh Kumar
Liquidator
IBBI/IPA-001/IP00860/2017-18/11442

UP police station faces bulldozer action in drive to clear road

Pathkrit Chakraborty

@timesofindia.com

Lucknow: Englishman James Shirley's 17th century poem "Death the Leveller" is a lyrical reminder that "sceptre and crown/must tumble down/and in the dust be equal made".

Four centuries later, as a bulldozer stopped in front of Kotwali police station in UP's Siddharthanagar and a band of bewildered cops tried to make sense of what was happening, the word "leveller" resonated in more ways than one.

The irony wasn't lost on a bemused crowd of onlookers as the bulldozer laid its "icy hand" on the police station's boundary wall and gate, listed among 55 illegal structures that the district administration had set out to demolish as part of its brief to reclaim govt land for a road whose span had shrunk by more than half because of encroachment.

The men in khaki seemed all the more surprised as they were part of Sunday's demolition drive, little knowing that the police station's boundary wall was among the structures that were to be razed.

"How can you demolish a portion of our police station without a written order?" station house officer Santosh Tiwari demanded to know from the officials leading the team.

"If we are demolishing illegal structures and the police station is among them, how can we make an exception?" replied additional district magistrate Umashankar Singh, accompanied by subdivisional magistrate Lalit Kumar.

The SHO called circle officer Arun Kant Tiwari next as the 'police vs administration' matchup continued, watched with particular interest by some who had already lost portions of their properties to the bulldozer action.

When one of the cops asked ADM Singh why the tehsil office's boundary wall across the street had not been targeted, he decided it was time to "prove the administration's commitment to fairness".

DM Raja Ganapathy R said the administration had been trying to rid Khajuria Road of encroachments since 2017. "The road was 6m wide before demolition. Now, it's 13m."

Mayawati unanimously re-elected BSP chief for 6th time

TIMES NEWS NETWORK

Lucknow: Mayawati was unanimously re-elected as the BSP national president for the sixth time in a row on Tuesday. The decision was taken in the meeting of the party's central executive committee and all-India units in Lucknow.



Expressing gratitude after her re-election, Mayawati said: "It was on Dec 15, 2001, that BSP founder Kanshi Ram Ji had publicly declared me the successor of the party and movement, and it was on Sep 18, 2003, that I assumed the responsibility of the post of national president of BSP."

Her re-election came a day after she publicly denied rumours of her retirement from active politics and called out the opposition for spreading false news against the party's "iron leadership to downgrade the morale of party workers".

She claimed that the opposition has been spreading canards since the day she declared her nephew Akash Anand as her political successor in Dec 2023.

'They did not return till late at night, and next morning, we were told that they were dead'

Continued from P 1

The girls' families meanwhile said the teenagers went missing after they left home to watch Janmashtami celebrations at a temple on Monday night. That was the last time their families saw them. They first thought the girls had stayed back in one of their aunt's houses, hoping they would return later.

The father of one of the girls said his daughter and her friend, both from the same locality, went to watch a cultural tab-

SP CHIEF SAYS

It is a very sensitive incident that the bodies of two girls, who had gone out to see Janmashtami celebrations in Farrukhabad were found hanging from a tree. Who hanged them here? Why did they hang them? Nobody knows anything. This state has become a crematorium for women

AKHILESH YADAV

leau on the festival night. He added: "They did not return till late at night, and the next morning, we were told that they were dead. We feel that our girls were

murdered." The incident also drew sharp criticism from the opposition party. SP chief Akhilesh Yadav said it was "time to put women's safety above party

politics" as he called for an "impartial" inquiry into the matter. Taking to social media, Yadav wrote in Hindi: "It is a very sensitive incident that the bodies of two girls, who had gone out to see Janmashtami celebrations in Farrukhabad were found hanging from a tree. Who hanged them here? Why did they hang them? Nobody knows anything. This state has become a crematorium for women."

AAP leader and Rajya Sabha MP Sanjay Singh said that "a comprehensive investigation should be done in the case."

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प्रपत्र बी सार्वजनिक घोषणा (इन्सोलेन्सी एण्ड बैकक्रप्सी बोर्ड ऑफ इंडिया विश्वविश्वविद्यालय प्रक्रिया) नियमन, 2016 का विनियमन 12) शिवालिक कॉलेजिन प्राइवेट लिमिटेड के स्टेकहोल्डरों के ध्यानार्थ हेतु		
क्र.सं.	व्योरा	विवरण
1	कारपोरेट डेब्टर का नाम	शिवालिक कॉलेजिन प्राइवेट लिमिटेड
2	कारपोरेट डेब्टर के निर्माणकरण की तिथि	23-09-1993
3	प्राधिकरण जिसके तहत कारपोरेट डेब्टर निर्माणकृत/पंजीकृत है।	आरओसी-कानपुर
4	कारपोरेट आइडेंटिटी नं./कारपोरेट डेब्टर की लिमिटेड लॉयबिलिटी आइडेंटिफिकेशन नं.	U17111UP1993PTC015765
5	कारपोरेट डेब्टर का पंजीकृत कार्यालय एवं प्रिंसीपल ऑफिस (यदि कोई है) का पता	पंजीकृत कार्यालय: दिल्ली रोड, सहारनपुर, उत्तर प्रदेश, भारत पिन-247001
6	इन्सोलेन्सी रजोलूशन प्रक्रिया के बंद होने की तिथि	06.02.2024
7	कारपोरेट डेब्टर के लिक्विडेशन की आरम्भ तिथि	22.08.2024 (एनसीएलटी का आदेश 25.08.2024 को अपलोड किया गया)
8	परिसमापक के रूप में कार्य कर रहे इन्सोलेन्सी प्रोकाशनल का नाम व रजिस्ट्रेशन नम्बर	दिनेश कुमार IBBI/PA-001/IP00860/2017-18/11442
9	बोर्ड के पास पंजीकृतानुसार परिसमापक का पता व ईमेल :	कमरा नं. 7, प्रथम तल, चतरभुज लीलावती ट्रस्ट बिल्डिंग, गीता मंदिर रोड, पानीपत-132103, हरियाणा, ई-मेल : dkgc2004@yahoo.com
10	परिसमापक के साथ पत्राचार हेतु इस्तेमाल किया जाने वाला पता व ई-मेल	कमरा नं. 7, प्रथम तल, चतरभुज लीलावती ट्रस्ट बिल्डिंग, गीता मंदिर रोड, पानीपत-132103, हरियाणा, ई-मेल : shivalik.cotsyn.cirp@gmail.com
11	दावों के जमा करने हेतु अन्तिम तिथि	21.09.2024
एतद्वारा सूचना दी जा रही है कि नेशनल कंपनी ली ट्रिब्यूनल, इलाहाबाद बैच नं 22.08.2024 को शिवालिक कॉलेजिन प्राइवेट लिमिटेड लिक्विडेशन को प्रारम्भ करने का आदेश दिया है। (एनसीएलटी का आदेश 25.08.2024 को अपलोड किया गया) शिवालिक कॉलेजिन प्राइवेट लिमिटेड के स्ट्रेकहोल्डरों को एतद्वारा मद 10 के अन्तर्गत निर्दिष्ट पता पर परिसमापक के पास 21.09.2024 को या उससे पहले अपने दावे जमा करने के लिए आमंत्रित किया जाता है। विनोय लेनदार केवल इलेक्ट्रॉनिक विधि द्वारा अपने दावों के प्रमाण जमा कराएंगे। अन्य सभी लेनदार इलेक्ट्रॉनिक विधि द्वारा या डाक द्वारा व्यक्तित्व रूप से दावों के प्रमाण जमा कर सकते हैं। उपयुक्त फॉर्म डाउनलोड करने हेतु वेब लिंक : http://ibbi.gov.in/download नकली या भ्रामक दावे वाले प्रमाण जमा करने पर जुर्माना (डंड) लगाया जाएगा।		
तिथि : 28.08.2024 स्थान : पानीपत		दिनेश कुमार परिसमापक IBBI/PA-001/IP00860/2017-18/11442